

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 623**  
TO BE ANSWERED ON 29/11/2024

**PENDING PAYMENT UNDER MGNREGA**

623 SHRI MUKUL BALKRISHNA WASNIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the total amount of pending wage for payments under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), State-wise;
- (b) the reasons for delay in wage disbursement under MGNREGA;
- (c) whether Government has taken any steps for ensuring timely payment of wages to MGNREGA workers; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)

(a): States/Union Territories-wise details of pending liabilities for wage component under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) as on 25.11.2024 are given at **Annexure**.

(b): Mahatma Gandhi NREGS is a demand-driven wage employment Scheme. Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Fund release to the States/UTs is a continuous process and Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

In the current financial year 2024-25 (as on 25.11.2024), 98.93 % Fund Transfer Orders (FTOs) are generated within 15 days from the closure of muster rolls under Mahatma Gandhi NREGS. As per the provision of the Mahatma Gandhi National Rural Employment Guarantee Act, the beneficiaries are entitled to get wage payment within 15 days from the closure of Muster Roll of the work, failing which they are entitled to get delay compensation as per the provisions of the act.

(c)&(d): The Ministry has made concerted efforts to reduce delays in payment of wages. A Standard Operating Procedure (SoP) on timely payment process for direct payment into the account of beneficiaries was issued and its implementation by the States/ UTs is being monitored on a regular basis. In addition, use of platforms such as PFMS/NeFMS has enabled real-time monitoring of the payments. The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi NREGS. These include:

(i) Implementation of National Electronic Fund Management System (Ne-FMS). It has been implemented in all States and 3 Union Territories.

(ii) Intensive consultation with State Governments and other stakeholders to ensure timely payment of wages, verification of pending compensation claims etc.

(iii) Formulation of Standard Operating Procedure for monitoring of timely payment of wages and payment of delay compensation.

(iv) States/UTs are regularly requested to ensure the timely regeneration of rejected transactions and correction of invalid accounts as per information provided by PFMS.

(v) Aadhaar Based Payment System (ABPS) has been made mandatory since January 1, 2024, to ensure faster, safer, and timely wage disbursement to beneficiaries under Mahatma Gandhi NREGS.

(vi) Capturing of real-time attendance through the National Mobile Monitoring System (NMMS).

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Annexure

Annexure referred in reply to part (a) of Rajya Sabha Unstarred Question No. 623 dated 29.11.2024.

Details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 25.11.2024 (Rs. in crore)		
Sl. No.	States/UTs	Pending FTO
1	Andhra Pradesh	107.58
2	Assam	41.62
3	Gujarat	32.86
4	Jammu and Kashmir	16.96
5	Maharashtra	66.59
6	Manipur	33.54
7	Mizoram	42.01
8	Nagaland	3.99
9	Odisha	105.92
10	Uttarakhand	30.37
11	Puducherry	6.40
	<b>Total</b>	<b>487.84</b>

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